

Act No. XXXIV OF 1947

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the 18th April 1947.)

An Act further to amend the Indian Boilers Act, 1923

V of 1923. **W**HEREAS it is expedient further to amend the Indian Boilers Act, 1923, for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Boilers Short title. (Amendment) Act, 1947.

2. In section 2 of the Indian Boilers Act, 1923 (hereinafter referred to as the said Act), for clause (cc) the following clauses shall be substituted, namely :—

Amendment of section-2, Act V of 1923.

'(cc) "economiser" means any part of a feed-pipe that is wholly or partially exposed to the action of flue gases for the purpose of recovery of waste heat ;

(ccc) "feed-pipe" means any pipe or connected fitting wholly or partly under pressure through which feed water passes directly to a boiler and does not form an integral part thereof ;

which = Act
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Sec II

3. After section 2A of the said Act, the following section shall be inserted, namely :—

Insertion of new section 2B in Act V of 1923.

"2B. Every reference in this Act to a boiler or boilers [except in clause (ccc) of section 2, clause (e) of section 6, clauses (c) and (d) of section 11, clause (d) of section 29 and section 34] shall be deemed to include also a reference to an economiser or economisers, respectively."

Application of Act to economisers.

4. To sub-section (5) of section 7 of the said Act the following proviso shall be added, namely :—

Amendment of section 7, Act V of 1923.

"Provided that a certificate issued under this sub-section in respect of an economiser may authorise its use for a period not exceeding twenty-four months."

5. In section 8 of the said Act—

Amendment of section 8, Act V of 1923.

(i) to sub-section (3) the following proviso shall be added, namely :—

"Provided that where the certificate relates to an economiser, the application for its renewal may be for a period not exceeding twenty-four months."

(ii) to sub-section (4) the following further proviso shall be added, namely :—

"Provided further that in the case of an economiser, the owner shall be given not less than thirty days' notice of the date fixed for its examination." ;

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(iii) in sub-section (5) in the proviso, after the word "Provided" the word "further" shall be inserted and before the said proviso the following proviso shall be inserted, namely:—

"Provided that a renewed certificate issued under this sub-section in respect of an economiser may authorise its use for a period not exceeding twenty-four months."